

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

CP No.106/2002 in
OA No.692/2001

29th Nov, 2002

Shri S.S.Karkera, learned counsel for petitioner, Shri M.I.Sethna, learned senior counsel for respondents.

1. Shri S.S.Karkera, learned counsel for petitioners has submitted that the respondents have done nothing by way of implementation of Tribunal's order dated 23/4/2002. He has also submitted that MP-624/2002 filed by the respondents for extension of time to implement the Tribunal's order has also been rejected on 23/8/2002. According to him, in spite of those orders, the respondents have not cared to pass necessary orders as directed by the Tribunal. Hence this CP.

3. Noting the above facts and circumstances, issue notice to the alleged contemner, Respondent no.2 as to why further action should not be taken against him for disobedience of Tribunal's order under the provisions of Contempt of Courts Act, 1971 read with Section 17 of the Administrative Tribunals Act, 1985 returnable in four weeks. Personal appearance for the present is exempted.

3. List CP-105/2002 on 3/1/2003.

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(SMT.SHANTA SHAstry)
MEMBER(A)

(SMT.LAKSHMI SWAMINATHAN)
VICE CHAIRMAN

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